

**TELECOM DISPUTES SETTLEMENT & APPELLATE TRIBUNAL  
NEW DELHI**

**Dated 28<sup>th</sup> October, 2015**

**Petition No. 25 of 2013**

Reliance Communication Ltd. ...Petitioner

Vs.

Union of India ...Respondent

**Petition No. 138 of 2013**

Reliance Communications Ltd., New Delhi ...Petitioner

Vs.

Union of India ...Respondent

**BEFORE:**

**HON'BLE MR. JUSTICE AFTAB ALAM, CHAIRPERSON  
HON'BLE MR. KULDIP SINGH, MEMBER  
HON'BLE MR.B.B.SRIVASTAVA, MEMBER**

For Petitioner : Mr. Navin Chawla, Advocate  
Ms. Manali Singhal, Advocate  
Mr. Santosh Sachin, Advocate

For Respondent : Ms. Maneesha Dhir, Advocate  
Mr. K.P.S. Kohli, Advocate  
Mr. Abhishek Kumar, Advocate  
Mr. Amit Singh, Advocate  
Ms. Neha Singh, Advocate

**ORDER**

These two petitions are allowed for the reasons stated in and in the same terms as the judgment dated 28.10.2015 in petition no.24 of 2013 (Reliance Telecom Ltd. Vs. Union of India).

.....  
**(Aftab Alam)**  
**Chairperson**

.....  
**(Kuldip Singh)**  
**Member**

.....  
**(B.B. Srivastava)**  
**Member**

sks

